

HIGH COURT OF CHHATTISGARH, BILASPUR

MEMORANDUM

No. 1582/(Checker)
III-6-3/2000

Bilaspur, dated 25 January, 2024

To,

The District & Sessions Judge,
Balod/ Balodabazar-Bhatapara/ Balrampur-Ramanujganj/
Bastar (Jagdalpur) / Bemetara/ Bilaspur/ Dakshin Bastar
(Dantewada)/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/
Kabirdham (Kawardha)/ Kondagaon/ Korba/ Korla
(Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/
Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/Uttar Bastar
(Kanker).

The Principal Judge/Judge, Family Court,
Balod/Balodabazar/Bastar at Jagdalpur /Bemetara /Bilaspur/
Dakshin Bastar (Dantewada)/Durg/ Dhamtari/ Janjgir-Champa/
Jashpur/Kabeerdham (Kawardha)/ Korba/ Korla at
Manendragrah/Kondagaon/ Mahasamund/ Mungeli/ Raigarh/
Raipur/ Rajnandgaon/ Surajpur/Sarguja (Ambikapur)/ Uttar
Bastar (Kanker) (Chhattisgarh).

The Registrar,
Industrial Court, Ghadi Chowk, Raipur

The Judge,
Commercial Court, (District level), Atal Nagar, 2nd Floor, Yojna
Bhawan, Near Police headquarters, Nava Raipur.

Subject: Regarding to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 09-03-2024, 11-05-2024, 14-09-2024 & 14-12-2024.**

I am directed to inform you that Hon'ble the High Court, has been pleased to direct all the District & Sessions Judges of the State to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 09-03-2024, 11-05-2024, 14-09-2024 & 14-12-2024** to dispose of matters as prescribed in the letter dated 02-01-2024 of NALSA (copy enclosed).

You are requested to comply with the above direction of the High Court.

Me 25/1/24
(Sudhir Kumar)
Registrar General

Endt. No. 1583 / (Checker)
III-6-3/2000

Bilaspur, dated 25 January, 2024

Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, for information.
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.

25/1/24
(Sudhir Kumar)
Registrar General

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छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण, पुराना उच्च न्यायालय भवन, बिलासपुर
Chhattisgarh State Legal Services Authority old High Court Building, Bilaspur
(Constituted Under the Legal Services Authority Act, 1987)

E-mail-cgslsa.cg@nic.in, cgslsa@gmail.com
Phone- (07752) 410210, 222405 Toll free 18002332528



क्र०.....18..... / CGSLSA-NLA / 2024

बिलासपुर दिनांक 02 / 01 / 2024

प्रति,

1. श्रीमान् रजिस्ट्रार जनरल महोदय,
छत्तीसगढ़ उच्च न्यायालय, बोदरी
बिलासपुर
2. श्रीमान् डायरेक्टर,
छत्तीसगढ़ राज्य न्यायिक एकडेमी,
छत्तीसगढ़ उच्च न्यायालय परिसर, बिलासपुर
3. श्रीमान् रजिस्ट्रार (कम्प्यूटराईजेशन)-कम-सी.पी.सी.,
छत्तीसगढ़ उच्च न्यायालय, बोदरी, बिलासपुर
4. श्रीमान् रजिस्ट्रार,
छत्तीसगढ़ राज्य उपभोक्ता विवाद प्रतितोषण आयोग,
बस स्टेण्ड के पीछे, पण्डरी, रायपुर (छ.ग.)
5. श्रीमान् न्यायाधीश, कामर्शियल कोर्ट,
अटल नगर, रायपुर (छ.ग.)

विषय :- वर्ष 2024 में आयोजित होने वाले नेशनल लोक अदालत के संबंध में।

संदर्भ :- राष्ट्रीय विधिक सेवा प्राधिकरण (नालसा), नई दिल्ली का पत्र क्रमांक एल/34/ 2018-2023/नालसा, दिनांक 02-01-2024.

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महोदय,

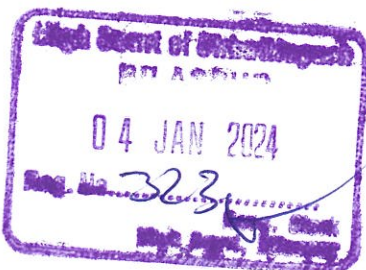
उपरोक्त विषयांतर्गत संदर्भित पत्र के परिपेक्ष्य में लेख है कि राष्ट्रीय विधिक सेवा प्राधिकरण (नालसा), नई दिल्ली के द्वारा वर्ष 2024 में आयोजित होने वाले नेशनल लोक अदालत की तिथि निर्धारित करते हुए आवश्यक दिशा-निर्देश जारी किये गये हैं।

अतः यथा निर्देशित, नालसा से प्राप्त संदर्भित पत्र की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

(माननीय कार्यपालक अध्यक्ष महोदय के निर्देशानुसार)

संलग्न-उपरोक्तानुसार।

(आनंद प्रकाश वारियाल)
सदस्य सचिव





राष्ट्रीय विधिक सेवा प्राधिकरण
NATIONAL LEGAL SERVICES AUTHORITY
(Constituted under the Legal Services Authorities Act, 1987)



संतोष स्नेही मान
SANTOSH SNEHI MANN
(Delhi Higher Judicial Service)
सदस्य सचिव
MEMBER SECRETARY

B-Block, Ground Floor,
Additional Building Complex,
Supreme Court of India, New Delhi-110001

Ground Floor, Double Storey,
Jaisalmer House, 26, Mansingh Road,
New Delhi-110011

F.No.L/34/2018-2023/NALSA
Dated: 02.01.2024

To
The Member Secretary,
All the State Legal Services Authorities

Sub: National Lok Adalat Schedule – 2024.
Madam/Sir,

The National Lok Adalats across the country are organized as per the provisions of the Legal Services Authorities Act, 1987 read with National Legal Services Authority (Lok Adalats) Regulations, 2009 in the Courts and Tribunals.

2. It has been the practice to conduct 4 National Lok Adalats in a year. Outcome of the National Lok Adalats organised during the years 2021, 2022 and 2023 has been encouraging with respect to pending and pre-litigation cases. The statistical figures of the cases disposed of in the National Lok Adalats held in last three years is as under:

Year	No. of Lok Adalats held	Pre-litigation Cases disposed of	Pending Cases disposed of	Total Cases disposed of
2021	4	72.06 lacs	55.82 lacs	127.88 lacs
2022	4	310.15 lacs	109.11 lacs	419.26 lacs
2023	4	673.78 lacs	136.52 lacs	810.30 lacs

3. Approved schedule of the National Lok Adalats in the year 2024 is as under:

1 st National Lok Adalat	09/03/2024
2 nd National Lok Adalat	11/05/2024
3 rd National Lok Adalat	14/09/2024
4 th National Lok Adalat	14/12/2024

4. The framework to conduct the National Lok Adalat will be as under:

- The cases may be referred as per the procedure prescribed in the said Act and Regulations, and necessary directions be issued to all concerned to conduct pre-lok Adalat or pre-conciliation sittings before the scheduled date of National Lok Adalat, so that the opportunities for negotiations may be offered to the parties to arrive at a compromise or settlement;

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- II. It is imperative that cases, wherein there is scope of an amicable settlement, are identified in advance;
- III. Use of technology or digital platforms in the process for organizing NLA is promoted;
- IV. Generally, following types of cases (pre-litigation and pending) may be taken up for settlement in the National Lok Adalats :

a. Pre-litigation:

All type of Civil and Compoundable Criminal cases, as may be permissible under the Act/Regulations may be taken up. The data and record of registration of cases be maintained by DLSA/HCLSC or TLSC under the directions of SLSA.

SLSA will make all endeavours to promote registration of pre-litigation cases and services of notices through digital platforms/online mode to ease pressure on conventional system.

b. Pending in the Courts:


All type of civil and compoundable criminal cases including following:

- i. Criminal Compoundable Offences;
- ii. NI Act cases under Section 138;
- iii. Money Recovery cases;
- iv. Motor Accident Claim cases;
- v. Labour dispute cases;
- vi. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except divorce)/ Family disputes
- viii. Land Acquisition cases;
- ix. Service matters including pension cases;
- x. Revenue and other ancillary matter, pending before High Court, district Courts and state/ district/ taluka authorities.
- xi. IPR matters/ Consumer matters/ also other matters pending before any other quasi-judicial authority
- xii. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).

Kindly place this communication before the Hon'ble Executive Chairperson, SLSA for His Lordship's kind information and seek necessary directions.

With regards,

Yours sincerely,


(Santosh Snehi Mann)
Member Secretary